

**The Tripura Block Panchayat Samitis
(Procedure for framing bye-laws) Rules, 1980**

TRIPURA



GAZETTE

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PART-I—Orders and notifications by the Government of Tripura,
the High Court, Government Treasury etc.

Government of Tripura
Panchayat Raj Department

No. F. 6(7-27)-GL/PR/79(A)

Dated, Agartala,
the 7th February, 1980.

NOTIFICATION

WHEREAS a draft of the Tripura Block Panchayat Samitis (Procedure for framing by-laws) Rules, 1979, was published as required by sub-section (1) of Section 41 of the Tripura Block Panchayat Samitis Act, 1978 (14 of 1978) at pages 1 to 28 of the Tripura Gazette, Extraordinary Issue, dated, the 10th December, 1979, with the Notification of the Government of Tripura in the Panchayat Raj Department No. F. 6(7-27)-GL/PR/79(A), dated, Agartala, the 26th November, 1979, inviting objections and suggestions from all persons likely to be affected thereby within 30 (thirty) days from the date of publication of the aforesaid rules ;

AND WHEREAS the said Gazette was made available to the public on the 10th December, 1979 ;

AND WHEREAS no objections and suggestions received from the public on the said draft for consideration by the State Government ;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) of Section 41 of the said Act, the Governor of Tripura is pleased to make the following rules, namely :—

1. SHORT TITLE AND COMMENCEMENT.

(a) These rules may be called the Tripura Block Panchayat Samitis (Procedure for framing bye-laws) Rules, 1980.

(b) They shall come into force on and from the date of their publication in the official Gazette.

2. DEFINITIONS.— In these rules unless the context otherwise requires,—

(i) “Act” means the Tripura Block Panchayat Samitis Act, 1978 (Tripura Act No. 14 of 1978) ;
and

(ii) Words & expressions used but not defined in these rules shall have the meanings assigned to them in the Act.

3. Subject to the provisions of the Act and the rules made thereunder, the Block Panchayat Samiti may make bye-laws or amendments thereto not inconsistent with the provisions of any law for the time being in force, for carrying out any of the purposes for which it is constituted.

4. The Block Panchayat Samiti shall, before finalising the draft of bye-laws or amendments thereto publish in the Tripura Gazette and also paste on the notice board of the office of the Block Panchayat Samiti a draft of the proposed bye-laws or amendments, together with a notice specifying a date, which shall not be less than fifteen days from the date of such publication on or after which such draft will be taken

into consideration, and receive and consider any objection or suggestion which may be made in respect of such draft by any person before the date so specified.

5. The Block Panchayat Samiti shall, after finalising the draft of bye-laws or amendments thereto prepared by it, send a copy of the draft to the Director of Panchayats. The Director of Panchayats shall consider the draft and approve the same with such modification as he may consider necessary and thereafter return the draft within a month of its receipt from the Block Panchayat Samiti after which it shall be finally published in the Tripura Gazette and copies thereof shall also be pasted on the notice boards of the offices of the Block Panchayat Samiti.

6. The Block Panchayat Samiti shall also send a copy of the draft of bye-laws or amendments thereto prepared by it to the State Government and the State Government may suggest modification or amendments of such bye-laws if they are found inconsistent with the provisions of the Act or the rules made thereunder.

7. The Director of Panchayats shall incorporate the suggestion of the State Government, if any, before approval of the draft of the bye-laws or the amendments thereto.

8. Any bye-law or amendments thereto finally published in the Tripura Gazette, under rule 5 shall come into effect from the date of such final publication.

By order of the Governor,
S. R. Sankaran
Addl. Chief Secretary to the
Government of Tripura.